## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.S.P. No. 136/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.03.2017

NAME OF THE PARTIES: M/s. Reach Data Services India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956 and 230 to 232 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1. Sunita Chavan Adv. for Savan

1/b. Petitioner

Shouti Kelji

## <u>Common Order</u> <u>CSP No.136/230-232/NCLT/MB/MAH/2017</u> CSP No.137/230-232/NCLT/MB/MAH/2017

For having the Petitioner Counsel sought direction for advertising the Public Notice, the Petitioner is hereby directed to give public advertisement as mentioned in the Compromise and Arrangement Rules.

List this matter for hearing on 6.4.2017.

Sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)

Sd/-

V. NALLASENAPATHY Member (Technical)